

(a) whether the Government are studying a proposal for setting up a redressal machinery for individual grievances in the establishments employing 50 or more persons;

(b) if so, the salient features thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN). (a) and (c). A bipartite committee for formulating proposals for a new Industrial Relations law, headed by Shri G. Ramanujam in its report submitted to the Government on the 22nd October, 1990 has recommended that every establishment employing 50 or more persons must have a grievance procedure for the redressal of individual grievances. The grievance procedure will provide for appeals in two stages. The decision of the final appellate authority must be given within 30 days of the employee referring the grievance. If the employee is not satisfied with the decision, he can take recourse to arbitration. he can also invoke the assistance of the Negotiating Council or have direct access to a Labour Court or the Adjudication Wing of the Industrial Relations Commission to be set up under the proposed law. However, some of the representatives of the employers have recorded notes of dissent. It will be essential to secure a broad consensus before a final decision is taken in the matter.

Agricultural labourers in Punjab

1624. BABA SUCHA SINGH: Will the PRIME MINISTER be pleased to state:

(a) the total requirement of agricultural labour annually in Punjab;

(b) the availability of such agricultural labour locally;

(c) the steps Government propose to take to provide employment to the surplus agricultural labour; and

(d) whether there is any proposal to check the migration of agriculture labour of other States to Punjab to check unemployment amongst agricultural labour in Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) and (d). The information is being collected.

Talks with agitating students

1625. SHRI SHANKERSINH VAGHELA: Will the PRIME MINISTER be pleased to state:

(a) whether any talks were held by the Union Government with the students to nullify their apprehensions over the implementation of Mandal Commission recommendations,

(b) if so, the details thereof; and

(c) the proposals put by the Government at these talks?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN). (a) No talks at Government level were held with the students.

(b) and (c). Do not arise.

Clearance to Yamuna action Plan

1626. SHRI NARSINGRAO SURYAWANSHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission

has received any proposal regarding action plan to clean up river Yamuna;

(b) if so, the details thereof;

(c) whether the Planning Commission has cleared the proposal, if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) Yes, Sir.

(b) The proposals of the Ministry of Environment, Forests & wildlife for the Eighth Five Year Plan include a scheme titled "Pollution Abatement in river Yamuna-(Haryana & U.P.)" for which an outlay of Rs. 150 crores has been sought. The proposal covers Yamunanagar, Jagadhri, Panipat and Sonapat in Haryana and Kanpur city and Class I towns in U.P. It is expected that external aid may become available for this scheme.

(c) and (d). A final view on the proposals which can be included in the Eighth Plan will be taken shortly.

Production by Hindustan Lever Limited

1627. SHRI INDERAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether Hindustan Lever Limited has been producing toiletries and cosmetics goods far in excess of its installed and permitted capacities; and

(b) if so, the remedial steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) and (b). The two original Registration Certificates held by M/s.

Hindustan Lever Limited for manufacture of toiletries and cosmetics in their Bombay and Calcutta factories did not contain any installed capacities. The installed capacities were endorsed subsequently in 1985. The company has contested the capacities so endorsed and the matter is under examination.

Current affairs Programmes of Air & Doordarshan

1628. SHRI A.K.A. ABDUL SAMAD: Will the PRIME MINISTER be pleased to state:

(a) the names of non-officials who were invited to participate in the current affairs programmes of the AIR and Doordarshan, either singly or as a member of a group during 1989-90 and during April-November, 1990;

(b) their designations and fields of specialisation;

(c) their break up by State of residence or domicile; and

(d) whether the AIR and Doordarshan maintain any approved list for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (c). "Current Affairs" programmes are telecast from various Doordarshan Kendras in their regional languages. Doordarshan Kendra Delhi mounts "Current Affairs" programme in the National Programme of Doordarshan in Hindi/ English.

All India Radio broadcasts "Current Affairs" programme in English and corresponding Hindi programme "Charcha Ka Vishai Hai".